

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

For Admission.

P  
18.12.03

Bench.

Dr. st. 19.12.03

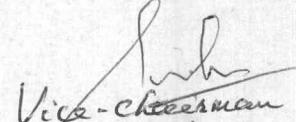
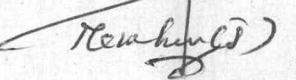
For Admission.

L  
20/12

Bench

Dr. st. 23.12.03Copies & order  
prepared for counsel  
for both sideL  
21/12Rab  
16/12/03  
80 (13)Order dated 23.12.03

Heard Shri P.K. Nayak, learned  
counsel for the applicant and Shri R.C.  
Rath, learned standing counsel (on  
whom a copy of OA has been served)  
appearing on behalf of the respondents,  
and perused the records. Prima  
facie, we are of the opinion that the  
application is misconceived inasmuch  
as, although the applicant claims himself  
to be senior and has been superseded,  
it is not clear either from the  
representation to the competent authority  
or from the OA, who that junior person  
stated to have superseded the  
applicant herein. In view of this, the  
OA is dismissed in limine.

  
 Vice-Chairman  
  
 Member